

Phulbani District.

Letter of Intent No. LI: 749 (1986)
dated 30.9.1986.

03. Industrial Promotion and Investment Corporation of Orissa Limited, Boud, Phulbani District.

Letter of Intent No. LI: 584 (1986)
dated 10.07.1986.

04. Industrial Promotion and Investment Corporation of Orissa Limited, Bolangir.

Letter of Intent No. LI: 373 (1986)
dated 29.04.1986.

Registration of Naturopaths

143. SHRIMATIGEETA MUKHERJEE: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) whether like Doctors in Allopathy and other systems of medicine, Naturopaths are also registered;

(b) if not, whether Government propose to set up a separate Medical Council for Naturopaths; and

(c) if not, the reasons therefor ?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI NILAMANI ROURAY): (a) No, Sir.

(b) and (c). The emphasis in Allopathy and other systems of medicine e.g., Ayurveda, Unani and Homoeopathy is on the curative aspect through use of medicines and, therefore, registration of Physicians practising these systems is considered essential. Systems like Yoga and Naturopathy, however, avoid use of medicines, the emphasis being on cure through change of

like style. Registration in their case and the question of setting up of a separate Medical Council of Naturopaths, therefore, are not considered necessary.

Promotion of Naturopathy

144. SHRIMATIGEETA MUKHERJEE: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) Whether Government propose to set up a separate Directorate for promotion of Naturopathy; and

(b) if so, the details thereof?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI NILAMANI ROURAY): (a) No, Sir.

(b) Does not arise.

Welfare of Beedi Workers in Kerala

145. SHRI MULLAPPALLY RAMACHANDRAN: Will the Minister of LABOUR AND WELFARE be pleased to state :

(a) whether any proposals have been received from Kerala Government for the introduction of some new welfare measures for the beedi workers;

(b) if so, the details thereof; and

(c) the action taken by Union Government thereon?

THE MINISTER OF LABOUR AND WELFARE (SHRI RAM VILAS PASWAN): (a) to (c). The Beedi and Cigar Workers (Conditions of Employment) Act, 1966 and the Beedi Workers Welfare Fund Act, 1976 have specifically been enacted to provide welfare facilities to the beedi workers all over the country. Medical, Housing Educational, Recreational and Family Welfare benefits

are provided under the Beedi Workers Welfare Fund. Recently the State Government of Kerala has made a proposal for the construction of houses under the Housing Scheme for Economically weaker Sections of Workers Engaged in Beedi Industry. Since the proposal was not in accordance with the schemes under the fund the State Government has been requested to send a revised proposal.

Closure of N.T.C. Units

146. SHRI MULLAPPALLY RAMACHANDRAN : Will the Minister of TEXTILES be pleased to state :

(a) whether Government propose to close down any of the units under the National Textiles Corporation ; and

(c) if so, the details thereof and the reasons therefor?

THE MINISTER OF TEXTILES AND

MINISTER OF FOOD PROCESSING INDUSTRIES (SHRI SHARAD YADAV): (a) At present, there is no proposal to close down any of the textile mills under the National Textile Corporation.

(b) Does not arise.

Profit/Loss In Cannanore Spinning and Weaving Mills

147. SHRI MULLAPPALLY RAMACHANDRAN: Will the Minister of TEXTILES be pleased to state the details of profit/loss incurred by the Cananore Spinning and Weaving Mills during the last year and the current year?

THE MINISTER OF TEXTILES AND MINISTER OF FOOD PROCESSING INDUSTRIES (SHRI SHARAD YADAV): (a) The position of profit/loss incurred by Cannanore Spinning and Weaving Mills, Cannanore and Cannanore Spinning and Weaving Mills, Mahe is given below:-

Net Profit/Loss (Rs. in lakhs)

Year	Cannanore Spinning and Weaving Mills, Cannanore	Cannanore Spinning and Weaving Mills, Mahe
1988-89	(+) 3.89	(-) 26.37
1989-90 (April-October, 1989)	(+) 33.03	(+) 27.85

(Provisional)

Post-Matric Scholarships

148. SHRI ANANDI CHARAN DAS: Will the Minister of LABOUR AND WELFARE be pleased to state :

(a) whether any steps have been taken to ensure that the post-matric scholarship regulations for Scheduled Caste/Scheduled Tribe students in the matter of National Scholarship Scheme, National Loan Schol-